

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 129 of 2013, IA No. 195 of 2013,
& IA No. 196 of 2013

Dated : 6th June, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

M/s. Bhilangana Hydro Power Ltd. Appellant(s)

Versus

**Power Transmission Corporation of
Uttrakhand Ltd. & Ors. ... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv. with
Ms. Shikha Ohri**

Counsel for Respondent (s) : Mr. Sarul Jain

ORDER

Admit. Mr. Sarul Jain, Learned Counsel takes notice on behalf of Respondent No.1. Issue notice to other Respondent nos. 2 and 3. Registry is also directed to issue notice. Dasti service is permitted.

ORDER
(IA Nos. 195 & 196 of 2013 – For interim stay)

The Learned Senior Counsel for the Applicant/Appellant seeks for urgent interim orders of stay through the interim application. However, we think it appropriate to pass an order in the interim application only after hearing the other parties. Accordingly, issue notice in IA also.

:2:

The Learned Counsel for the Respondents are directed to file their respective reply both in IA as well as in main Appeal on or before 05.07.2013 after serving copy on the other side. Thereafter rejoinder be filed, if any.

Post the matter for hearing the IA on **10.07.2013**.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

sm/mk